IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 75362 of 2014

(Arising out of Order-in-Appeal No. 119/Kol-IV/2013 dated 19.12.2013 passed by the Commissioner of Central Excise (Appeals), Kolkata-III, Kendriya Utpad Shulk Bhawan, R.B. Connector, Rajdanga Main Road, 180, Shantipally, 6th Floor, Kolkata – 700 107)

M/s. R.S. Ispat Private Limited **: Appellant**
N.H.-2, Chakundi, District: Hooghly,
West Bengal – 712 310

VERSUS

Commissioner of Central Excise **: Respondent**
Kolkata-IV Commissionerate,
15/1, Strand Road, Kolkata – 700 001

APPEARANCE:

Shri Anil Kumar Dugar, Advocate for the Appellant

Shri S.K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75647 / 2025

DATE OF HEARING / DECISION: 07.03.2025

ORDER: [PER SHRI ASHOK JINDAL]

It is seen from the records that the appellant has submitted a letter stating that they had opted for settlement of dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019 and also indicating that the Discharge Certificate in the form of Form No. SVLDRS-4 has been issued to them. In these circumstances, we find that the present appeal is deemed to be have been withdrawn in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In view of the above, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd